

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 421 of 2013 in
DFR No.1975 of 2013

Dated : 17th January, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

North Municipal Corporation of Delhi **Appellant(s)**
Versus
Delhi Electricity Regulatory Commission **Respondent(s)**
& Ors.

Counsel for the Appellant(s) : Mr. B.P.Agarwal
Mr.Ujjwal Kr. Jha

Counsel for the Respondent (s) : Mr. Alok Shankar for R.2
Mr. Hasan Murtaza
Mr. Aditya Panda for R.3 & 4
Mr. Manu Seshadri for R.1

ORDER

I.A. No. 421 of 2013
(Appl. for condonation of delay)

The learned counsel for the Respondent seeks some time to file the reply. Accordingly, he is directed to file the same on or before 24.01.2014 after serving copy on the other side.

Post the matter on **03.02.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson